

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:288  
ANSWERED ON:13.12.2005  
RESERVATION IN PROFESSIONAL INSTITUTIONS  
Appadurai Shri M.;Satpathy Shri Tathagata

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the policy of the Government with regard to the reservation of seats for the students is being strictly implemented in all the professional educational institutions in the country;
- (b) if not, whether any instance has come to the notice of the Government wherein students belonging to, SC/ST/OBC community were denied admission;
- (c) if so, the details thereof alongwith the action taken in this regard;
- (d) whether the Government proposes to give reservation to the students belonging to the minority communities in professional educational institutions like IIT, IIM, IIF etc. as recommended by the National Monitoring Committee for Minorities Education as reported in The Times of India dated November 17, 2005;
- (e) if so, the details thereof;
- (f) whether the Government provides/proposes to provide support to the students belonging to BPL family studying in such institutions; and
- (g) if so, the details thereof?

**Answer**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SIINGH)

(a) to (g): A statement is laid on the Table of the House.

STATEMENT REFERRED, TO IN PARTS (a) TO (g) OF THE REPLY TO LOK SABHA STARRED QUESTION NO. 288 FOR 13-12-2005 ASKED BY SHRI TATHAGATA SATPATHY, AND SHRI M. APPADURAI REGARDING RESERVATION IN PROFESSIONAL INSTITUTIONS

The policy of providing reservation of seats to the extent of 15% to S C students, 7.5% to ST students and 3% to persons with disabilities is being implemented in the professional educational institutions administered by the Central Government including Indian Institutes of Technology (IITs), National Institutes of Technology (NITs), Indian Institutes of Management (IIMs), etc. In the institutions run by the State Governments, the reservation percentages vary as per the State Government's policy. The Hon'ble Supreme Court vide its judgment dated 12.8.2005 in the case of P.A. Inamdar & Others Vs State of Maharashtra & Others has laid down that neither the policy of reservation can be enforced by the State nor any quota or percentage of admissions can be carved out to be appropriated by the State

in a minority or non-minority unaided educational institution. The Central Government is in the process of formulating a policy in this regard.

The question of reservation for members of the minority communities for admission in IITs, IIMs etc., is, not presently under the consideration of the Government.

The Central Government is committed to ensure that nobody is denied professional education because he or she is poor. IITs offer merit-cum-means scholarships to its students. In IIMs, all students whose annual gross family income is Rs.2 lakhs and below are eligible for full tuition fee waiver.